

Listed on : 09.12.2016
R. Court No. : 1
Item No. : 48

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.6749 OF 2015

Abid Shamim & Anr. ...Petitioner(s)
VERSUS
Inamul Haque Siddique & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Court of Ld. Registrar on 26.10.2016 when the following order was passed -

"Despite last opportunity having been granted, respondent nos.1 to 3, 5 and 6 have not filed counter affidavit, as such, further opportunity is declined.

Respondent no.7 has already filed counter affidavit.

Ld. Counsel for the petitioner to file spare copies to effect service on respondent no.4 within two weeks time as last opportunity. Notice thereafter be issued.

List again on 09.12.2016."

There are seven Respondents in the instant matter.

It is submitted that Ms. Sharmila Upadhyay, Counsel for the Petitioner has not filed spare copy of the Special Leave Petition for issuance of Notice to unserved Respondent No.4, hence, Notice could not be issued.

It is further submitted that Mr. Sunny Choudhary, Counsel for Respondent No.3 has on 25.11.2016 filed an application for vacating ex-parte stay order dated 24.08.2015 alongwith Affidavit & Annexure and same has been registered as Crl. M.P. No.20539 of 2016.

Service is complete in respect of Respondent No.1,2,3,5,6 & 7 and incomplete in respect of Respondent No.4.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

DATED this the 08th day of December, 2016.

ASSISTANT REGISTRAR

COPY TO:

Ms. Sharmila Upadhyay, Advocate
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Ms. Anisha Upadhyay, Advocate
Chamber NO.303, M. C. Setalvad, S.C.I., N.D.

ASSISTANT REGISTRAR